

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EATERN ZONE BENCH, KOLKATA  
Original Application No. 61/2025/EZ.**

**IN THE MATTER OF:**

**SATAM PATNAIK**

**...APPLICANT(S)**

**-VERSUS-**

**STATE OF ODISHA & ORS.**

**...RESPONDENT(S)**

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Cuttack

Date: 21/06/2025

By the Respondent No. 7 through

**SHAKTI PRASAD PANDA**

**E. NO. O-007/1993**

**Mob: 8847811581**

BEFORE THE NATIONAL GREEN TRIBUNAL  
EATERN ZONE BENCH, KOLKATA  
Original Application No. 61/2025/EZ

IN THE MATTER OF:

SATAM PATNAIK

...APPLICANT(S)

-VERSUS-

STATE OF ODISHA & ORS.

...RESPONDENT(S)

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7

I, Nihar Ranjan Nayak, aged about 55 years, S/o-  
Dandapani Nayak present working as Member Secretary,  
Odisha Biodiversity Board, Regional Plant Resource Centre  
Campus, Ekamrakanan, Nayapalli, Bhubaneswar-751015,  
Dist. Khurda, Odisha, do hereby solemnly affirm and state  
as follows: -

1. I am working as Member Secretary, Odisha Biodiversity Board, Bhubaneswar and duly authorised by the respondent No. 7 to swear this affidavit for and on her behalf.
2. That I have perused the original application and have understood the contents thereof.
3. That the Original application as led as not maintainable against the Respondent No. 7 both on fact and law.

*Nihar Ranjan Nayak*  
Member Secretary  
Odisha Biodiversity Board

*C. N. Nayak*

X

4. That the applicant in the present original application has prayed for:

1. Direct the Respondent Nos. 1 & 3-11 to take necessary legal action against Respondent No. 2, for usage of forest land for purposes beyond the approved integrated elevated pipe conveyor and for unauthorized deforestation, illegal land use, and environmental degradation within Kaliakata RF & Durgapur RF, Angul, Odisha.
2. Direct the Respondent Nos. 1 & 3-11 to completely close down the road connecting from SH-63 to JSPL coal washery through Kaliakata RF & Durgapur RF, Angul, Odisha.
3. Direct the Respondents to restore the forest land in its original status by removing forceful encroachment & by plantation where trees are cut down by Respondent No. 2 for widening the road unlawfully.
4. Direct the Respondents to evaluate the additional no. of trees cut down by Respondent No. 2 and take necessary legal action and impose environmental compensation against Respondent No. 2 for cutting down trees without approval from appropriate authority.
5. Direct the Respondents to cancel the permission for Forest Diversion to Respondent No. 2 and to bring back status of the RF to its original status.
6. Grant any other relief as deemed fit by this Hon'ble Court in the interest of justice, environmental protection and safeguarding the rights of affected tribal communities.



*cuttack  
Ad.*

5. That, in reply to the averments made in para 1- 14 in the original application the present deponent has nothing to comment.

6. That in reply to the averments made in Para 15 of the Original Application it is humbly submitted that:

*M. K. Nayak*  
Member Secretary  
Odisha Biodiversity Board

X

- i) The applicant has never written to the Chairperson, Odisha Biodiversity Board regarding destruction of biodiversity in Kaliakata RF and Durgapur RF.
- ii) The applicant had written letter to the DFO Angul Division, RCCF Angul Circle, Angul, The PCCF & HoFF Odisha, Director of Mines Odisha, The Deputy Director of Mines, Talacher Circle, Talcher and Deputy Director of Forests (C), MoEF&CC, Govt. of India, Integrated Regional Office, A/3, Chandrasekharpur Bhubaneswar regarding violation of provisions of Stage I and Stage II diversion of forest land for non-forest purpose.
- iii) The applicant challenged the un-authorized use and violation of forest diversion conditions by the responded no 2- Jindal Steel and Power Ltd. (JSPL) in Kaliakata RF and Durgapur RF in Angul Division Odisha.



7. That the statements made above in Paragraphs- 1&6 are true to the best of my knowledge and belief and those derived from the records and information. I believe the information to be true as per available Official records.

Identified by

*cutack*

Advocate

Cuttack

Date 24.06.2025

*Member Secretary*

DEPONENT  
Member Secretary  
Odisha Biodiversity Board

~~lx~~

AFFIDAVIT

I, Nihar Ranjan nayak, aged about 55 years, S/o-  
Dandapori Nayak, at present working as Chairperson,  
Odisha Biodiversity Board, Regional Plant Resource Centre  
Campus, Ekamrakanan, Nayapalli, Bhubaneswar-751015,  
Dist. Khurda, Odisha, do hereby solemnly affirm and state as  
follows:-

1. That I am duly authorised by the Respondent No. 7 in the  
aforesaid Original Application. I am well acquainted with  
the facts and circumstance of the case and as such  
competent to swear this affidavit on my official capacity.
2. That the facts stated above are true to the best of my  
knowledge and based on official records.



Identified by  
*[Signature]*  
Advocate

*[Signature]*  
DEPONENT  
Member Secretary  
Odisha Biodiversity Board



VERIFICATION

I, Nihar Ranjan Nayak, aged about 55 years, S/o- Dandapori Nayak at present working as Member Secretary, Odisha Biodiversity Board, Regional Plant Resource Centre Campus, Ekamrakanan, Nayapalli, Bhubaneswar-751015, Dist. Khurda, Odisha, do hereby verify and state that the facts stated above are true to the best my official knowledge, belief, information and based on documents.

Identified by  
*cn/put*  
Advocate

*Nihar Ranjan Nayak*  
DEPONENT  
Member Secretary  
Odisha Biodiversity Board



CERTIFICATE

Certified that Cartridge papers are not available.  
*cn/put*  
ADVOCATE

... above named deponent being identified by Mr./Ms. C.K. Rout Advocate appear/s before me at 19 AM/PM on this the 24/6/25 day of 2025 .. .. solemnly affirms that the facts stated are true to his/her knowledge and belief

*N.S. Ghose*  
NOTARY  
CUTTACK TOWN  
24/6/25  
NETAJI SABYASACHI GHOSE  
NOTARY, ADVOCATE  
GOVT. OF ORISSA  
Regd. No-ON-28/03  
CUTTACK TOWN